

(b) whether Government propose to disperse demonstrators or mobs by using some other methods such as strong gust of water, wooden or rubber bullets or spreading peanut of rubber to avoid deaths in firing ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) The use of force on unlawful assembly is governed by the law of the land. After an assembly is declared unlawful, it is given enough warning to disperse before the use of force is resorted to and it is dispersed by firing as a last resort in exceptional and extreme circumstances when there is imminent and serious danger to life or property. Firing is generally preceded by tear-smoke action and lathi-charge and generally, each action is preceded by sufficient warning.

(b) Yes, Sir. Some less lethal systems of weaponry for dispersal of unlawful assemblies *viz.* Rubber Bullet System, Plastic Pellet System, Cartridge Small Arms and Stun Grenades and Stun Shells are under development.

SCs/STs Employees in Project Evaluation Office Bhubaneswar

4278. SHRI ANADI CHARAN DAS : Will the Minister of PLANNING be pleased to state :

(a) the total number of employees in the office of Project Evaluation Office Bhubaneswar as on the 1st March, 1985.

(b) whether the staff is sufficient to look after the affairs of the State of Orissa; and

(c) the number of SCs and STs employees, category wise as on 1st March, 1985, in the same office ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) 4 (Four).

(b) The function of the Project Evaluation Office at Bhubaneswar is to carry out field and other evaluation work assigned to it by the Programme Evaluation Organisation (Headquarters) at New Delhi. The volume of its work has no direct relationship with the affairs of the State of Orissa.

(c) 1 (One) employee at Group 'D' level belonging to Scheduled Caste.

Payment of Property Tax for Janakpuri Flats

4279. SHRI RAM SAMUJHAWAN Will the Minister of HOME AFFAIRS be pleased to refer to Unstarred Question No. 1644 on 7 March 1984 regarding levy of property tax on MIG Flats in Janakpuri by DMS and state :

(a) the reasons why despite the categorical statement made by the then Minister of State in his Ministry against demand of payment of property tax by MCD from the present allottees of the DDA's MIG Flats in Janakpuri for the period prior to the date of taking over possession by them, these arrears have been included in the Property Tax Bills for 1984-85;

(b) what action has been taken to sort out the matters between the Delhi Administration, Delhi Municipal Corporation and the Delhi Development Authority; and

(c) whether necessary instructions will be issued to the Delhi Administration to sort out the matter once for all with the D.D.A. and afford necessary relief to the allottees concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). The payment of property tax for the period prior to the date of taking over of physical possession by the present allottees of DDA. MIG flats in Janakpuri is not being enforced against the allottees in pursuance of a decision taken by the Delhi Administration that this liability would be settled between the Municipal Corporation of Delhi and the Delhi Development Authority. However, pending finalisation of the settlement between the two statutory authorities, such demands continue to be shown in the accounts of the allottees as a technical requirement.

A clear order has been issued to the Municipal Tax Authorities of West Zone not to enforce the recovery of such demands from the allottees.

Bill to Curb Dowry System

4280. SHRI AMARSINH RATHAWA :
SHRI CHINTAMANI JENA :
SHRI PRIYA RANJAN DAS
MUNSHI ;